

work have remained almost primitive. If an effort is made to improve their conditions of work, their organisation and training and in other respects, I think, it should be welcomed.

Then, Sir, the crime situation is much worse in the urbanised areas than in the rural areas. We might have been able to muddle along in the countryside with the old Act, but in the Metropolitan areas, it has become increasingly difficult to control the various manifestations of lawlessness which are occurring every day.

Sir, it seems from the evidence available that the cities are unable to cope with the mounting civic problems generated by rapid urbanisation. The living environment is thus creating a situation which is more favourable to the breeding of crimes than for healthy citizenship. Super-imposed upon this is the crimogenic nature of the impersonal environment itself. The capital cities are naturally political centres of gravity. All kinds of agitations, demonstrations and processions take place almost daily in these cities to attract public attention and to pressurise the Government. The presence of Ministers and the other dignitaries adds considerably to the duties of the police.

The industrial cities have the additional feature of recurring labour-management conflicts and those with colleges and universities witness regular manifestations of student unrest.

In short, the police have to work in an environment which throws incessant challenges to them. These are the present conditions of their work.

Every day we see demonstrations of one type or the other which divert the attention of the police and take away much of their time.

Sir, I think an assessment has been made that 70 per cent of the time of the police is being taken up by such activities which have normally little to do with investigation, prevention and control of crimes.

MR. DEPUTY SPEAKER: The Hon. Member will continue on the next day. Now we take up the next item.

15.30 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of Article 40)

श्री तेज ब्रतल सिंह (हमीरपुर) : : उपरोक्त महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का प्रौर संशोधन करने वाले विधेयक को पुरः स्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री तेज ब्रतल सिंह : मैं विधेयक पुरः स्थापित करता हूँ ।